

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.1

**Cus. Misc. Application (CODs) No. 76173, 76175, 76177 of 2018
AND
Cus. Misc. Application Nos. 76016-76017, 76020 of 2019
AND
Cus. Stay Nos. 76174, 76176, 76178 of 2018
AND
Cus. Appeal Nos. 77229, 77230, 77231 of 2018**

Arising out of Order-in-Appeal Nos. KOL/CUS(PORT)/AA/07-09/2018
dated 02.01.2018 passed by the Commissioner of Customs (Appeals),
Kolkata.

Commissioner of Customs (Port), Kolkata

15/1, Strand Road,
Customs House, 2nd Floor,
Kolkata-700001

Appellant (s)

VERSUS

M/s. Guru Enterprises

585, Shivji Road, Azad Market
Delhi, 110006

Respondent (s)

APPEARANCE :

Shri S. Guha, AC (AR) for the Appellant
None for the Respondent

CORAM:

HON'BLE MR. P.K.CHOUDHARY, MEMBER (JUDICIAL)

HON'BLE MR. P. VENKATA SUBBA RAO, MEMBER (TECHNICAL)

ORDER NO.MO/76067-76075/2019 & FO/A/75690-75692/2019

Date of Hearing/Decision : 25.06.2019

PER P. K. CHOUDHARY :

The present Miscellaneous Applications have been filed by the Applicant/Appellant for condoning the delay of 68 days in filing the appeals before the Tribunal.

2. In view of the reasons as explained in the Miscellaneous Applications, the delay in filing of the appeals before the Tribunal is condoned. The Miscellaneous Applications (CODs) are allowed.

Cus. Appeal Nos. 77229, 77230, 77231 of 2018

3. The Revenue has also filed Miscellaneous Applications for withdrawal of their Appeals. Accordingly, the prayer of the Revenue is allowed and the appeals are dismissed as withdrawn. Miscellaneous Applications and also Stay Petitions gets disposed off.

(Dictated and pronounced in the open court.)

(P. K. Choudhary)
Member (Judicial)

(P. V. Subba Rao)
Member (Technical)

Pooja